

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 6223
(To be answered on the 5th April 2018)

Development of Surat Airport

6223. SHRI C.R. PATIL

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the present status of infrastructural development of Surat airport meets the standards of international airport;
(b) if so, the details thereof and the time by which Surat Airport would be conferred the status of international airport;
(c) if not, the reasons therefor;
(d) whether aircrafts are facing some landing problems due to high rise buildings around Surat airport; and
(e) if so, the details thereof and the steps being taken by the Government against these high rise buildings to ensure safety of the passengers?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) to (c): The existing terminal building at Surat Airport has been suitably modified to cater for limited international operations during lean period when domestic flights do not operate. Airports Authority of India (AAI) has finalized modification and expansion plans for the existing terminal building to process for simultaneous domestic and international operations. Ministry of Civil Aviation has already taken up the matter of declaration of Surat Airport as Custom notified airport and Immigration Check Post with the concerned ministries.

As per the standards prescribed by International Civil Aviation Organisation (ICAO), the statutory facilities for Customs, Immigration, Public Health and Agricultural Quarantine are necessary for international airports. Besides, other infrastructural facilities such as availability of Ground Lighting Facilities, Instrument Landing System for operation of aircraft at night, adequate runway length to cater to medium capacity long range aircraft or equivalent type of aircraft, etc. are also required. Hence, for the ultimate development of Surat Airport, AAI has projected a land requirement of 828.60 hectares to the State Government of Gujarat.

(d) & (e) No such complaints are received from airlines. However, the obstacle surveys in 2016 and 2017 have observed certain buildings built above the NOC (No Objection Certificate) issued. Action has been initiated for reducing the heights of these buildings as per standard procedures.
